

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:545

ANSWERED ON:25.02.2010

VIOLATION OF NORMS IN CONSTRUCTION OF TERMINAL AT IGI AIRPORT

Bhagat Shri Sudarshan

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that norms in the construction of Domestic Terminal 1D of the Indira Gandhi International Airport, Delhi are being ignored;

(b) if so, whether the construction company `DIAL` has not taken seriously the report regarding the ignoring of norms in regard to the construction of Terminal 1D submitted by the DGCA;

(c) if so, the details thereof alongwith action taken against the DIAL; and

(d) the amount of fund spent so far in the construction of the said terminal?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b) &(c): The Delhi International Airport Private Limited (DIAL) is operating Indira Gandhi International Airport under the Operation, Maintenance and Development Agreement signed by the Government. The said agreement also lay down the norms and requirement to be followed by the DIAL.

(d) Excluding the cost of the equipments, Delhi International Airport Private Limited had incurred Rs.254 crores towards the terminal construction and system.